अण्डमान तथा





निकोबार राजपत्र NICOBAR GAZETTE

असाधारण EXTRAORDINARY प्राधिकार से प्रकाशित Published By Authority

सं० 8, पोटं ब्लेयर, वृहस्पितवार, मार्च 28, 1963/चैत्र 7, 1885. No. 8, Port Blair, Thursday, March 28, 1963/Chaitra 7, 1885.

ANDAMAN AND NICOBAR ADMINISTRATION Chief Commissioner's Secretariat

NOTIFICATION

Port Blair, dated the 28th March, 1963 | Chaitra 7, 1885.

No. 52/F. 13-156 63-J. - The And man and Nicobar Islands Land Improvement Scheme Regulation, 1963 (No. 2 of 1963) which was published in the Gazette of India Extraordinary Part II, Section I dated 2nd March, 1963 is republished below for general information.

By order,
P. V. APRAIM,
Assistant Secretary to the Chief Commissioner.

THE ANDAMAN AND NICOBAR ISLANDS LAND DEVELOPMENT SCHEMES REGULATION, 1963

No. 2 of 1963

Promulgated by the President in the Fourteenth Year of the Republic of India

A Regulation to provide for the preparation and execution of land improvement schemes including schemes for the conservation and improvement of soil resources, the prevention or mitigation of soil erosion, the protection of land against damage by floods or drought and the reclamation of waste land in the Andaman and Nicobar Islands.

In exercise of the powers conferred by clause (1) of article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him.

CHAPTER I

PRELIMINARY

- 1. (1) This Regulation may be called the Andaman and Short title, Nicobar Islands Land Improvement Schemes Regulation, 1963. exten and commencement
- (2) It extends to the whole of the Union Territory of Andaman and Nicobar Islands.
- (3) It shall come into force on such date as the Chief Commissioner may, by notification in the Official Gazette, appoint.

Price: Rupee One and Twenty-five Paise Only.

- 2. In this Regulation, unless the context otherwise requires,—
- (1) "Area Committee" means the Area Land Improvement Committee constituted under section 11:
- (2) "Board" means the Andaman and Nicobar Islands Land Improvement Board constitution under section 8;
- (3) "Chief Commissioner" means the Chief Commissioner of the Andaman and Nicobar Islands;
- (4) "Deputy Commissioner" means the Deputy Commissioner of the Andaman and Nicobar Islands and includes any other officer specially appointed by the Chief Commissioner to perform the functions of a Deputy Commissioner under this Regulation;
- (5) "erosion" means the removal or displacement of earth, stones or other materials by the action of wind or water;
- (6) "Executive Officer" means an officer appointed under section 18 to execute a scheme:
- (7) "Inquiry Officer" means an officer appointed under subsection (5) of section 14;
- (8) "Official Gazette" means the Andaman and Nicobar Gazette;
 - (9) "owner",—
 - (a) in relation to land situated in the Andaman Group of Islands means a person to whom a grant has been made, or a licence or permit has been granted, under, the Andaman Regulation and Nicobar Islands (Land Tenure) Regulation, 1926 and includes a mortgagee with possession, or a lessee a sub-lessee;
 - (b) in relation to land situated in the Nicobar Group of Islands means a person who is in lawful possession of any land;
- (10) "prescribed" means prescribed by rules made under this Regulation;
- (11) "reclamation" includes cultivation, afforestation or any other improvement of land;
- (12) "scheme" means a Land Improvement scheme prepared under this Regulation;
- (13) "waste land" means any land, which for a period of not less than three consecutive years has been lying waste on account of water-logging, salinity, accumulation of sand growth of weeds, soil erosion or any other cause, or has been lying uncultivated;
- (14) 'work' means any work constructed, erected or carried out under a scheme and includes a pasture or forest provided or raised under a scheme;
- (15) the expressions "cattle", "forest-produce", "timber" and "tree" have the meanings respectively assigned to them in the Indian Forest Act, 1927.

i6 of 1926.

CHAPTER II

NOTIFICATION OF AREAS AND CONTROL OVER THEM

Notification of areas.

3. Whenever it appears to the Chief Commissioner that in any area it is desirable to provide for the conservation of sub-soil water or the prevention or mitigation of erosion of lands, the Chief Commissioner may, by notification in the Official Gazette, declare the area to be a notified area for the purposes of this Regulation.

4. In respect of any notified area or part thereof the Chief Power to regulate, restrict or prohibit—

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- (a) the clearing or breaking up of land for cultivation or the cultivation of land;
 - (b) the quarrying of stone or the burning of lime;
- (e) the cutting of trees and timber or the collection or removal or subjection to any manufacturing process, otherwise than as described in clause (b), of any forest produce for any purpose;
 - (d) the setting on fire of trees, timber or forest-produce;
- (e) the admission, herding, pasturing or retention of cattle or any class or description of cattle; and
- (f) the grant of permits to the inhabitants of towns and villages situated within the limits or in the vicinity of the area specified in the order-
 - (i) to take any tree, timber, or forest-produce for their own use; or
 - (ii) to pasture cattle; or
 - (iii) to erect buildings in such areas and the production and return of such permits by such persons.
- 5. (1) Upon the publication of an order under section 4, the Proclamation Deputy Commissioner shall cause to be published in every village of order under or town in which any part of the area specified in such order is admission of situated a proclamation (in Hindi and English and in such other claims for comlanguage as the Deputy Commissioner may consider necessary) as provided in sub-section (2).

- (2) The proclamation referred to in sub-section (1) shall contain the terms of the order and shall also require every person claiming any compensation in respect of any right, the exercise of which is restricted or prohibited by the order, to prefer his claim to the Deputy Commissioner with such particulars and within such period as may be prescribed.
- (3) Any claim not preferred within the prescribed period shall be rejected:

Provided that the Deputy Commissioner may allow a claim to be preferred after the expiry of the prescribed period if he is satisfied that the claimant had sufficient cause for not preferring the claim within such period.

6. (1) The Deputy Commissioner shall proceed to enquire in Inquities into the prescribed manner into every claim preferred under section 5.

claims and award of compensa-

- (2) For the purpose of such inquiry, the Deputy Commissioner may exercise all or any of the powers of a civil court for 5 of 1908, the trial of suits under the Code of Civil Procedure, 1908.
 - (3) The Deputy Commissioner shall, after such inquiry, make an award in writing with respect to each such claim, setting out therein, the following particulars, namely:-
 - (i) the person making the claim;
 - (ii) the nature and extent of the right claimed;
 - (1ii) the extent to which the claim is upheld;
 - (iv) the amount of compensation awarded and the persons to whom it is payable.

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(4) The Deputy Commissioner shall give notice in the prescribed manner of his award to claimants or their representatives and to persons to whom compensation is payable.

Method of awarding compensation

- 7. (1) In determining the amount of compensation, the Deputy Commissioner shall be guided, so far as may be, by the provisions of sections 23 and 24 of the Land Acquisition Act, 1894, and as regards matters which cannot be dealt 1 of 1894 with under those provisions, by what is just and reasonable in the circumstances of each case.
- (2) The Deputy Commissioner may, with the sanction of the Chief Commissioner and the consent of the person entitled, instead of money compensation, award compensation in land or by reduction of revenue or in any other form.
- (3) If in any case, the exercise of any right is prohibited or restricted for a time only, compensation shall be awarded only in respect of the period during which the exercise of such right is so prohibited or restricted.

CHAPTER III

COSTITUTION OF THE BOARD AND AREA COMMITTEE

Constitution of the Board.

- 8. (1) The Chief Commissioner may, for the purpose of carrying out the provisions of this Regulation, constitute for the whole of the Andaman and Nicobar Islands a Board called the Andaman and Nicobar Islands Land Improvement Board.
 - (2) The Board shall consist of-
 - (a) the Deputy Commissioner who shall be the Chairman, exofficio;
 - (b) two members to be nominated by the Chief Commissioner;
 - (c) the Conservator of Forests, ex-officio;
 - (d) the Principal Engineering Officer, ex-officio;
 - (e) the Director of Agriculture, ex-officio;
 - (f) the Secretary and Financial Adviser to Chief Commissioner, ex-officio;
- (3) Such officer as may be nominated by the Chief Commissioner in this behalf shall be the Secretary to the Board.
- (4) The Chief Commissioner may, from time to time, either suo motu or on the advice of the Board, appoint any other person to be a member of the Board for such period as the Chief Commissioner may think fit.
- (5) The term of office of the members referred to in clause (b) of sub-section (2) shall te one year:

Provided that the term of office of a member nominated to fill a casual vacancy shall be for remainder of this predecessor's term of office.

(6) If there is a difference of opinion amongst the members of the Board regarding any question under this Regualtion, the decision of the majority of the members present shall prevail:

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Provided that when their opinion is equally divided, the Chairman shall have and exercise a casting vote.

- (7) A non-official member may, at any time by notice in writing to the Chairman, resign his office.
- (8) All communications and orders of the Board shall be issued by the Secretary or by such officer subordinate to him as may be authorised by the Board in this behalf.
- 9. The Chief Commissioner may, by order, direct the Board to Power of prepare plans and estimates for a scheme in respect of any notified Chief Commissioner to respect or part thereof.

Power of Chief Commissioner to require Board to prepare scheme.

10. The functions of the Board shall be-

Functions of the Board.

- (a) to direct either at its own instance or on the order of the Chief Commissioner under section 9, the preparation by the Area Committee of schemes;
- (b) to consider and approve the schemes prepared by the Area Committee;
- (c) to devise ways and means for the execution of the schemes approved by it; and
- (d) to perform such other functions as may be specified in this Regulation or in the rules made thereunder.
- 11. (1) As soon as may be, after the issue of a direction under Constitution section 9, the Board shall constitute a Committee called the Area of Area Committee Committee consisting of—

 mittee.
 - (i) the Assistant Commissioner in charge of the area;
 - (ii) an officer of the Government, other than the Assistant Commissioner, to be called the Land Improvement Officer;
 - (iii) a person nominated by the Board from amorgst persons whose interests in the opinion of the Board may be affected by the proposed scheme; and
 - (iv) a person having special knowledge of the subject matter of the scheme.
- (2) The Assistant Commissioner shall preside over the meetings of the Area Committee.
- (3) The Land Improvement Officer shall be ex-Officio Secretary to the Area Committee.
 - 12. The function of the Area Committee shall be-

Functions of Area Com-

- (a) to make recommendations to the Board as to the mittee area in the notified area for which schemes may be prepared;
- (b) to prepare sch mes for areas in the charge of the Assistant Commissioner;
- (e) to perform such other functions pertaining to land improvement as may be specified in this Regulation or in the rules made thereunder; and
- (d) to carry out the instructions issued by the Board from time to time.

CHAPTER IV

PREPARATION OF LAND IMPROVEMENT SCHEMES

Matters which 13. A scheme may porvide for all or any of the following matt-provide.

(a) improvement of land;

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- (b) conservation or improvement of sub-soil water or moisture or other soil or water resources;
 - (c) prevention or mitigation of soil erosion;
 - (d) protection of land against damage by floods or drought;
 - (e) reclamation of waste land;
 - (f) improvement in the methods of cultivation and extension of cultivation;
 - (g) construction of earth works and masonry works in fields, gullies and ravines, including construction of eatch-water drains and contour bunding, wherever necessary;
 - (h) control of the strips of land abutting the road serving as road margin;
 - (i) training of streams;
 - (j) prohibition or control of grazing or reservation of land for pasture;
 - (k) planting and preservation of trees, shrubs and grass for afforestation of uncultivable land or providing shelter belts or for any other purpose;
 - (1) regulation or prohibition of firing of vegetation;
 - (m) improvement of water-supply;
 - (n) sediment control;
 - (o) farm drainage;
 - (p) farm irrigation:
 - (q) control of the strips of land forming swamps and spring sources; and
 - (r) any other matter which may be prescribed.
- Power to 14. (1) On receipt of an order of the Chief Commissioner under direct prepara-section 9, the Board shall direct the Area Committee to prepare a mes.
 - (2) In respect of any area in the Andaman and Nicobar Islands, other than the area referred to in sub-section (1), the Board may, if satisfied, whether on the recommendation of the Area Committee or otherwise, that it is necessary to do so, direct the preparation of a scheme.
 - (3) On the issue of any direction under sub-section (1) or subsection (2), the Deputy Commissioner shall appoint an officer to prepare, in accordance with such instructions as he may issue, a draft scheme setting out—
 - . (a) the objects of the scheme;

- (b) the poundaries and approximate area of the land to be included in the scheme;
- (c) the persons, including the Government who will be affected by the scheme;
 - (d) the works, if any, to be carried out under the scheme;
- (e) the agency or agencies through which the works shall be carried out; and
 - (f) such other particulars as may be prescribed.
- (4) The draft scheme so prepared shall be submitted by the said officer to the Area Committee which shall forward it with its comments to the Board; the Board may approve the draft scheme with or without modifications or may reject it and prepare or cause to be prepared another draft scheme.
- (5) Whenever the Board approves any draft scheme, the Chief Commissioner shall appoint an officer called the Inquiry Officer for the purposes hereinafter specified.
- 15. (1) Copies of every draft scheme approved by the Board, Publication of together with the connected maps and plans, if any, shall be for draft scheme. warded to the Deputy Commissioner and shall be made available by him for inspection by the public free of charge in every village, and at the headquarters of the tehsil in which the lands proposed to be included in the draft scheme are situated, and at such places as the Deputy Commissioner may direct.

- (2) A general notice shall be published in the Official Gazette and in such other manner as the Deputy Commissioner may direct-
 - (a) intimating that the draft scheme has been prepared, that copies thereof have been kept and may be inspected by the public, free f charge, at the places specified in sub-section (I) and that copies of the draft scheme may be obtained on payment of the cost thereof, which shall be specified in the notice, from the Deputy Commissioner and also from such other Officer as may be specified in the notice;
 - (b) requiring all persons affected by the draft scheme who wish to object to it or to any part thereof, to submit their objections in writing to the Inquiry Officer or to appear before him and state their objections, within thirty days of the publication of the notice.
- (3) Separate notices to the same effect shall also be served in the prescribed manner on all owners of the lands affected by the draft scheme and on all persons shown in the village records as interested in such lands so far as such service may be practicable.
- 16 The Inquiry Officer shall inquire into the objections receiv- Inquiry Officer ed or recorded by him and submit them to the Area Committee to consider together with his report thereon and his recommendations, if any, objections for the modification of the draft scheme.

report to Area Committee.

17. (1) After considering the objections and the report and recommendations of the Inquiry Officer and any further report which Board and the the Area Committee may require from him, the Area Committee Chief Commisshall forward the draft scheme to the Board with its comments.

sioner to sanction or reject draft scheme.

(2) The Board may sanction the draft scheme with or without modifications or may reject it and direct that in lieu thereof, a fresh draft scheme be prepared and submitted for its sanction:

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Provided that it shall submit the draft scheme to the Chief Commissioner for his orders—

- (a) where the owners of more than fifty per cent of the area of the lands included in the draft scheme other than Government lands have made objections to the draft scheme or part thereof; or
- (b) where the draft scheme has been prepared in pursuance of an order of the Chief Commissioner under section 9.
- (3) Where a draft scheme is submitted to the Chief Commissioner under the proviso to sub-section (2), he may sarction the draft scheme with or without modifications or may reject it and direct that a fresh scheme be prepared and submitted for his sanction.
- (4) The scheme as sanctioned by the Board or the Chief Commissioner, as the case may be, shall be published in the Official Gazette and copies thereof shall be made available in every virlage and at the headquarters of the tehsil in which the lands included in the scheme are situated, at such places and in such manner as the Deputy Commissioner may direct.
- (5) On and from the date of its publication in the Official Gazette, the scheme shall come into force and shall have effect.
- (6) The Board may, for the purpose of carrying out the objects of the scheme which has come into force under sub-section (5) make bye-laws requiring any person or persons or the public generally to take certain action or to refrain from doing certain acts in respect of any matters supplementary and incidental to the scheme.

CHAPTER V

EXECUTION OF THE SCHEME

Appointment of Executive Officer.

18. When a scheme comes into force, the Chief Commissioner shall appoint an officer, called the Executive Officer, to execute it.

Power to enforce scheme.

- 19. (1) Every owner of land included in the scheme shall pay the cost or part of the cost, as the case may be, of the works which under the scheme are carried out by the Government in his land at the cost or part of the cost of the owner.
- (2) If the owner of the land included in the scheme desires to carry out himself under technical guidance provided free by the Deputy Commissioner any works which under the scheme are to be carried out in his land by the Government at the cost or part of the cost of the owner, he shall give notice in writing to that effect to the Area Committee within thirty days of the publication of the scheme in the Official Gazette in the village concerned whichever is later.
- (3) On receipt of such notice, the Area Committee shall inform the owner of the works which are to be carried out in his land and shall fix a date before which the owner shall carry out the works.
- (4) If such owner fails to carry out such work to the satisfaction of the Area Committee before the date fixed or within such further time as may be allowed or at any time intimates to the Area Committee in writing that he is unable to carry out any work before that date, the Committee may require the Executive Officer to carry out the work and recover the expenses incurred for the purpose from the owner in such manner as may be prescribed.
- (5) Where the owner of the land included in a scheme is the Government the Department of the Andaman and Nicobar Islands administration which has the control or management of such lands or the Executive Officer, if so directed in this behalf by the Area Committee, the Board or the Government shall carry out the words

which the Government as the owner of the land is liable to carry out under the scheme.

> 20. (1) If in consequence of any work carried out under Liability of the scheme, any person (including the Government) other persons whose than the owner of the land in which the work is done, is lands are not likely to be benefited, such person shall pay such included. amount and within such time as the Board may de ermine, to the owner of the land if the work is carried out by him, or to the Government if the work is carried out by the Executive Officer:

Provided that before any person is required to pay any such contribution, he shall be given a resonable opportunity of making his representation, if any, in regard to the matter:

Provided further that any such contribution may be waived by the Government in whole or in part in respect of any work carried out in land owned by it.

- (2) If default is made in the payment of such contribution within the time determined in that behalf in pursuance of sub section (1), the Deputy Commissioner or any officer authorised by him in this behalf shall recover it from the defaulter and pay the same to the owner of the land in such manner as may be prescribed.
- Regulation the Chief Commissioner may in the case of any of Govt. to scheme which has come into force under sub-section (5) of works in a 21. (1) Notwithstanding anything contained in this Power section 17, direct by notification in the Official Gazette that scheme. any work under the scheme to be carried out by the owner of the lands shall be carried out by the Government and that the cost of such work shall be recovered in whole or in part from the owners of the lands included in the scheme in such proportion as the Chief Commissioner may fix having regard to the area or assessment or both of the lands included in the scheme.

(2) The cost directed to be recovered under sub-section (1) together with interest thereon at such rate as the Chief Commissioner may determine, shall be recoverable from the owners concerned in such number of equated annual instalments payable on the date appointed for the payment of the first instalment of land revenue as may be prescribed:

Provided that where a person commits default in the payment of any instalment, the entire unpaid balance shall become immediately payable.

CHAPTER VI

MAINTENANCE, REPAIR AND USE OF WORKS CARRIED OUT UNDER THE SCHEME

- 22. (1) The Executive Officer shall, on completion of the Preparation work prepare a statement giving, for any specified area, the of statement. following particulars, namely:-
 - (a) (i) the work done:
 - (ii) the cost thereof;
 - (iii) the total amount to be recovered from the owners;
 - (iv) the general rate per acre or per rupee of assessment per annum at which such amount is to be recovered from the owners;

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- (v) the period within which such amount is to be recovered;
- (vi) the work which in his opinion shall be maintained and repaired individually or jointly and the name of every such person;
- (b) if in the case of any survey number or sub-division of survey number, the owner is not liable to repair or maintain works therein, or if the cost is to be recovered from an owner at a rate other than the general rate, a list of such survey numbers or sub-divisions and the rate at which the cost is to be recovered from the owner or owners of such survey numbers or sub-divisions;
 - (c) a map showing the work carrie out in the village;
 - (d) such other matters as may be prescribed.
- (2) When a statement is prepared under this section, any rights and liabilities shown therein shall be entered in the record of rights or where there is no record of rights, in such village record and in such manner as may be prescribed and shall thereafter from part of such record of rights or such village record.

Obligations of persons to maintain and repair works.

- 23 (1) Every person shown in the statement prepared under section 22 as liable to maintain and repair any work shall, to the satisfaction of the Deputy Commissioner and within such time as that officer may fix, maintain and repair which he is shown as liable in the said statement and shaly be prescribed.
- (2) If any person fails to maintain or repair the work within the time fixed by the Deputy Commissioner under sub-section (1), the Deputy Commissioner shall necover the cost thereof from such person.
- (3) Any dispute as to the amount of the expenses shall be decided by the Deputy Commissioner and his decision thereon shall be final.

CHAPTER VII

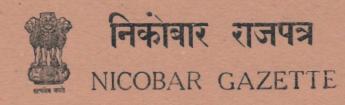
RECLAMATION OF WASTE LAND

Order for taking possession of waste land.

- 24. (1) If the Board is satisfied that, for the purpose of executing any scheme of reclamation of waste land sanctioned under this Regulation, it is necessary that temporary possession of any waste land should be taken, it may, by order in writing, direct the Deputy Commissioner to take temporary possession of such land on behalf of the Government on such date as may be specified in that order
- (2) The order shall be made in such form, and brought to the notice of the owner or owners of the land in such manner, as may be prescribed.
- (3) On the date specified in the order, the Deputy Commissioner or any other officer authorised by him in this behalf shall enter upon and take possession of the land on behalf of the Government.

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EXTRAORDINARY

प्राधिकार से प्रकाशित

Published By Authority

सं॰ 55, पोर्ट ब्लेयर, वृहस्पतिचार, जून 12, 1969/जैन्ट 22, 1891. NO. 55, PORT BLAIR, THURSDAY, JUNE 12, 1969/Jyaistha 22, 1891.

ANDAMAN AND NICOBAR ADMINISTRATION CHIEF COMMISSIONER'S SECRETARIAT

NOTIFICATION

Port Blair, the 12th June, 1969 Jyaistha 22, 1891.

No. 69/69/F. 43-20/63-Dev. I.—In exercise of the powers conferred by sub-Section (3) of Section 1 of the Andaman and Nicobar Islands Land Improvement Schemes Regulation, 1963 (2 of 1963) I, H. S. Butalia, Chief Commissioner, Andaman and Nicobar Islands hereby appoint 15th day of June, 1969 as the date from which the said Regulation shall come into force in the Union Territory of the Andaman and Nicobar Islands.

H. S. BUTALIA,

Chief Commissioner,
Andaman and Nicobar Islands.

By order and in the name of the Chief Commissioner
P. J. SAMUEL,
Asst. Secretary to the Chief Commissioner

PRICE: RUPER ONE AND TWENT .- FIVE PAISE

ANDAMAN AND NICOBAR ADMINISTRATION CHIEF COMMISSIONER'S SECRETARIAT

NOTIFICATION

Port Blair, 14th April, 1971 | Chaitra 24, 1893

No. 56/71/F. No 43-20/69/76 Dev. (I).—In exercise of the powers conferred by Section 8 of the Andaman and Nicobar Islands Land Improvement Schemes Regulation, 1963 (2 of 1963), and in supersession of this Administration's Notification No. 93/70 dated 18-9-1970, I, H. S. Batalia, Chief Commissioner, Andaman and Nicobar Islands hereby reconstitute the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Land Improvement Regulators in the Andaman and Nicobar Islands Incobar Islands Incob Nicobar Island Land Improvement Board consisting of :-

1. The Deputy Commissioner, Andaman and Nicobar Islands, Cha	irman. Ex-Officio
2. Shri Shiv Ram, Senior Vice-Charling, Municipal Board, Port Blair 3. Shri Prabhat Sarkar, Rangat (Middle Andaman) 4. The Conservator of Forests, Andaman and Nicobar Islands	do. lo. Ex-Officio
 5. The Principal Engineer A.P.W.D., Andaman and Nicobar Islands 6. The Director of Agriculture, Andaman and Nicobar Islands 7. The Finance Secretary, Andaman and Nicobar Administration 	do. do.

The Soil Conservation Officer, Andamau and Nicobar Islands shall act as Secretary to the

The term of Office of the members mentioned at Sl No. 2 and 3 shall expire on the रिक्रिया 1968 (1963 का 2) की पांच 8 ग्रांच प्रकार महिन्द्र का प्रचीत The functions of the Board shall be as follow: 31st March, 1972.

- (a) to direct either at its own instance or on the order of the Chief Commissioner under section 9 of the said Regulation the preparation by the Area Committee of Scheme;
- (b) to consider and approve the schemes prepared by the Area Committee.
- (c) to devise ways and means for the execution of the schemes approved by it; and
- (d) to perform such other functions as may be specified in the sail Regulation or in the वंतपान, अपर्याचं तथा निकोबार लेपमा rules made thereunder.

By order, L. MEWA LALL, Assistant Secretary (Dev.)

अधि-ग्रंडाच-अधिकारी, क्षत्रमान तथा विकीत्रम होग्यामह, शोई केलाग्य के क्या करते उसके हैं जोर है से बार होत्सीयन सम्बंधी का मार्थभार है। मार्थ, 1979 को पहारत होता

MGPPB-366 GP/71-210.

ANDAMAN AND



NICOBAR GAZETTE

EXTRAORDINARY

प्राधिकार से प्रकाशित Published By Authority

सं॰ 60 पोर्ट ब्लेयर, बुधवार अर्ज़ल 14, 1971/बैत्र 24, 1893. No. 60 Port Blair, Wednesday, April 14, 1971/Chaitra 24, 1893.

अण्डमान तथा निकोबार प्रशासन मुख्य आयुक्त-सचिवालय

अधिस्चना

पोर्ट ब्लेयर, दिनांक अप्रैल 14, 1971/चैत्र 24, 1893.

सं॰ 56/71/फा• सं॰ 43-20/69/70-विकास (II) —अण्डमान एण्ड निकोबार अइलेंड्स लैंड इम्प्रूवमेंट्स स्कीम्स रेग्युलेशन, 1263 (1963 का 2) की बारा 8 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा प्रशासन की अधिसुचना सं० 93/70 दिनांक 18-9-1970 का अधिकमण करते हुए में, एच० एस० बुटालिया, मुख्य आयुक्त, जण्डमान तथा निकोबार द्वीपसमूह एतद् द्वारा, निम्नलिखित को शामिल करके अण्डमान तथा निकोबार भूमि-सुधार बोर्ड का पुर्नगटन करता हूँ:--

1. उपायुक्त, अन्डमान तथा निकोबार द्वीपसमृह, पोर्ट क्लेयर

पदेन अध्यक्ष

2. श्री शिवराम, वरिष्ट उपाध्यक्ष चगरपालीका, पोर्ट क्लेयर 3. श्री प्रमात सरकार, रंगत (मध्य अण्डमान)

सदस्य

4. वनपाल, अण्डमान तथा निकोबार द्वीपसमूह

यथोपरि

5. प्रधान इंजीनियर, अण्डमान तथा निकोबार द्वीपसमूह

पवेन सदस्य यथोपरि

6. कृषि-निदेशक, अण्डमान तथा निकोबार द्वीपसमूह

यथोपरि

7. बित्त सिचव, अण्डमान तथा निकोबार प्रशासन

भूमि-संरक्षण-अधिकारी, अण्डमान तथा निकोबार द्वीपसमूह, बोर्ड के सचिव के रूप में कार्य करेंगे। कमांक 2 और 3 के आगे उल्लिखित सदस्यों का कार्यकाल 31 मार्च, 1972 को समाप्त होगा। बोर्डं के कार्य इसप्रकार होंगे :--

(क) या तो स्वयं अपनी ओर से अथवा उक्त विनियम की घारा 19 के अधीन मुख्य आयूक्त के आदेश पर, क्षेत्रीय समिति द्वारा योजना की तैयार के निदेश देना।

(ख) क्षेत्रीय समिति द्वारा तैयार योजनाओं पर विचार करना और उन्हें स्वीकार करना।

(ग) इस के द्वारा स्वीकृत यं जनाओं के कार्यान्वयन हेतु उपाय एवं साधन सुफाना ;

(घ) ए से अन्य कार्य सम्पन करना, जो उक्त विनियम में अथवा उसके अधीन बनाए गए नियमों में विनिर्दिष्ट किए जाएँ।

> आदेश से. एल॰ मेवा लाल, सहायक सचिव (विकास)।

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